

GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT

RAJYA SABHA
UNSTARRED QUESTION NO - 1894
ANSWERED ON - 07/08/2024

OLD AGE HOMES

1894 #.SHRI MADAN RATHORE

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:-

- (a) whether it is a fact that many old age homes are being run in the country for helpless senior citizens;
- (b) if so, the scheme of Government to provide assistance for them;
- (c) whether it is a fact that the children of many senior citizens, despite being capable, force their elderlies to go to old age homes; and
- (d) if so, the reasons therefor and the action required to stop this?

ANSWER

THE MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SHRI B.L.VERMA)

(a) & (b) Under Integrated Programme for Senior Citizens (IPSrC), a component of umbrella Scheme namely, Atal Vayo Abhyuday Yojana (AVYAY), grant-in-aid is provided to the Voluntary Organisations / Non-Governmental Organisations for running and maintenance of Senior Citizen Homes (Old Age Homes). Facilities like shelter, nutrition, medicare and entertainments etc. are being provided free of cost to indigent senior citizens. Detail of assistance given to Organisations for running and maintenance of Senior Citizen Homes (Old Age Homes) is Annexed.

(c) & (d) The Maintenance and Welfare of Parents and Senior Citizens (MWPC) Act, 2007 under Section 4, casts obligations on children to maintain their parents/grandparents and also the relative of the senior citizens to maintain such senior citizens. As per Section 7 in the MWPC Act, 2007 there is a provision of constitution of a Tribunal to empower the senior citizen to seek maintenance as well as to protect financial exploitation at the hands of their children and the Tribunal has the power to pass eviction order to ensure the well-being of the aggrieved party. Further, Section 24 of the MWPC Act, 2007 has the provision of punishment to the family members / children in case of abandoning senior citizen.

Annexure to the Rajya Sabha admitted Unstarred Question No. 1894 to be answered on 07.08.2024 asked by Shri Madan Rathore, Hon'ble MP regarding "Old Age Homes"

Cost Norms of Different Projects

1. Maintenance of Senior Citizens' Homes for 25 senior citizens			
Sr. No.	Items	Annual Cost in ₹)	
I.	Recurring Expenditure (a to g)	*X Category	2504355
		*Y Category	2464755
		* Z Category	2438355
(a)	Staff Honorarium (total of (i) to (vii) below		863309
	(i) Superintendent (full time)		154553
	(ii) Social Worker / Counsellor (Part time)		98914
	(iii) Yoga Therapist (part time)		61821
	(iv) Nurse (part time)		80367
	(v) Cook (full time) **		98914
	(vi) Multi Tasking Staff (MTS) (3) Full Time**		296741
	(vii) Accountant /Clerk (Part time)		72000
(b)	Building Rent (or Maintenance @ 10% of case of owned building)	*X Category	264000
		*Y Category	224400
		* Z Category	198000
(c)	Health Care (Total of (i) to (v) below)		1165225
	(i) Food		705146
	(ii) Doctor (part time)		204009
	(iii) Hygiene		50000
	(iv) Medicare		103035
	(v) Clothing /Oil, soap etc.		103035
(d)	Recreation and production related		61821
(e)	Toiletries		30000
(f)	Water and electricity		100000
(g)	Miscellaneous & unforeseen		20000
II	Non-Recurring Items including the cost of CCTV cameras and website developing charges #		309105
Total (I+II)		*X Category	2813460
		*Y Category	2773860
		* Z Category	2747460
* X, Y, and Z are the three categories of cities House rent allowance in Central Government classified for the purpose of drawing			
Note: (i) In case of demise of any inmate, funeral expenses @ Rs. 10,000/- per person or the actual expenses incurred, whichever is less, shall be reimbursed to the organization. (ii) So far as possible the beneficiaries should be enrolled with Aayushman Bharat Health Scheme			

2. Maintenance of Senior Citizens' Homes for 50 senior citizens

Sr.No.	Item	(Cost norms Annual in ₹)	
I.	Recurring Expenditure(a to g)	* X Category	4211228
		* Y Category	4151828
		* Z Category	4112228
(a)	Staff Honorarium (total of (i) to (vii) below		1061136
	(i) Superintendent (full time)		154553
	(ii) Social Worker/ Counsellor (Part time)		98914
	(iii) Yoga Therapist (part time)		61821
	(iv) Nurse (part time)		80367
	(v) Cook (full time)**		197827
	(vi) Multi-Tasking Staff (MTS) (4) Full Time **		395654
	(vii) Accountant/Clerk (Part time)		72000
(b)	Building Rent (or Maintenance @ 10% of case of owned building)	* X Category	396000
		* Y Category	336600
		* Z Category	297000
(c)	Health Care (Total of (i) to (v) below)		2330450
	(i) Food		1410292
	(ii) Doctor (part time)		408019
	(iii) Hygiene		100000
	(iv) Medicare		206070
	(v) Clothing /Oil, soap etc.		206070
(d)	Recreation and production related		123642
(e)	Toiletries		60000
(f)	Water and electricity		200000
(g)	Miscellaneous & unforeseen		40000
II	Non-Recurring Items including the cost of CCTV cameras and website developing charges #		412140
Total(I + II)		* X Category	4623368
		* Y Category	4563968
		* Z Category	4524368
<p>* X, Y, and Z are the three categories of cities House rent allowance in Central Government classified for the purpose of drawing</p>			
<p>Note: (i) In case of demise of any inmate, funeral expenses @ Rs. 10,000/- per person or the actual expenses incurred, whichever is less, shall be reimbursed to the organization. (ii) So far as possible the beneficiaries should be enrolled with Aayushman Bharat Health Scheme</p>			
